

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

—
Wednesday, July 27, 2022/Sravana 5, 1944 (Saka)

—
No. 184

11.00 A.M.

1. *Announcement by the Speaker

The Speaker made an announcement welcoming Her Excellency Ms. Esperanca Bias, Speaker of the Assembly of the Republic of Mozambique and other members of the Parliamentary Delegation from Mozambique who were on a visit to India as honoured guests.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 141 and 142 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.17 A.M.
and re-assembled at 12.00 Noon.)*

12.00 Noon

Replies to Starred Question Nos. 143–146 and 148–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1679 and 1681–1840 were laid on the Table.

4. *Observation by the Speaker

The Speaker appealed to members to maintain the dignity and decorum of the House.

*At 11.14 A.M. Original in Hindi. For details, please see the debates of the day.

12.00 Noon

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2021, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2020-2021.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2022 published in Notification No. G.S.R.440(E) in Gazette of India dated 10th June, 2022.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Regulations, 2022 published in Notification No. G.S.R.441(E) in Gazette of India dated 10th June, 2022.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022 published in Notification No. G.S.R.445(E) in Gazette of India dated 13th June, 2022.
- (iv) The Indian Police Service (Pay) Fourth Amendment Rules, 2022 published in Notification No. G.S.R.446(E) in Gazette of India dated 13th June, 2022.
- (v) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2022 published in Notification No. G.S.R.473(E) in Gazette of India dated 24th June, 2022.
- (vi) The Indian Police Service (Pay) Fifth Amendment Rules, 2022 published in Notification No. G.S.R.474(E) in Gazette of India dated 24th June, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.226(E) in Gazette of India dated 28th March, 2022 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- (i) The National Consumer Disputes Redressal Commission (Group 'C' posts) Recruitment Rules, 2022 published in Notification No. G.S.R.484(E) in Gazette of India dated 30th June, 2022.

- (ii) The Consumer Protection (Mediation) Amendment Regulations, 2022 published in Notification No. F. No. A-119/MC/NCDRC/2020 in Gazette of India dated 6th July, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement No. 33	Seventh Session, 2011
2. Statement No. 40	Eighth Session, 2011
3. Statement No. 34	Ninth Session, 2011
4. Statement No. 35	Tenth Session, 2012
5. Statement No. 31	Twelfth Session, 2012

SIXTEENTH LOK SABHA

6. Statement No. 29	Second Session, 2019
7. Statement No. 30	Third Session, 2014
8. Statement No. 25	Sixth Session, 2015
9. Statement No. 22	Seventh Session, 2016
10. Statement No. 24	Eighth Session, 2016
11. Statement No. 24	Ninth Session, 2016
12. Statement No. 19	Tenth Session, 2016
13. Statement No. 22	Eleventh Session, 2017
14. Statement No. 21	Twelfth Session, 2017
15. Statement No. 16	Thirteenth Session, 2017-18
16. Statement No. 17	Fourteenth Session, 2018
17. Statement No. 17	Fifteenth Session, 2018
18. Statement No. 14	Sixteenth Session, 2018-19

SEVENTEENTH LOK SABHA

19. Statement No. 14	First Session, 2019
20. Statement No. 11	Second Session, 2019
21. Statement No. 10	Third Session, 2020
22. Statement No. 10	Fourth Session, 2020
23. Statement No. 9	Fifth Session, 2021
24. Statement No. 8	Sixth Session, 2021
25. Statement No. 2	Seventh Session, 2021
26. Statement No. 2	Eighth Session, 2022

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O.2368(E) (Hindi and English versions) published in Gazette of India dated 24th May, 2022, regarding dispensation of CRS Sanction in certain items issued under sub-section (1) of Section 196 of the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public

Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Food Security (Assistance to State Governments) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.384(E) in Gazette of India dated 23rd May, 2022 under sub-section (3) of Section 39 of the National Food Security Act, 2013.
- (4) A copy of the Notification No. S.O.2780(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2022 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the years 2018-2019 to 2020-2021.
 - (ii) Annual Report of the Digital India Corporation, New Delhi, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and

Research, Mumbai, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2019-2020.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2020-2021.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, for the year 2022-2023.

(2) A copy of the Indian Boiler (Amendment) Regulations, 2022(Hindi and English versions) published in Notification No. G.S.R.375(E) in Gazette of India dated 20th May, 2022 under sub-section (2) of Section 28A of the Boilers Act, 1923.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Tapir Gao presented the Sixteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on Action taken by the Government on the recommendations contained in the Fifth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)".

7. Statements of Standing Committee on Energy

Shri Shivkumar C. Udasi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-second Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/observations contained in the Sixth Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of New and Renewable Energy.
- (2) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-third Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Seventh Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of Power.

12.04 P.M.**8. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid a statement (Hindi and English versions) correcting the reply given on 20.07.2022 to Unstarred Question No. 685 by Shri Shyam Singh Yadav, MP regarding 'Suspension of MPLAD Funds'
- (2) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) correcting the reply given on 20.07.2022 to Unstarred Question No. 659 by Shri Suresh Pujari, MP regarding 'Meetings of Telephone Divisions'.
- (3) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the Recommendations/Observations contained in the 359th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

- (ii) the status of implementation of the Recommendations/Observations contained in the 361st Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (4) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 11th Report of the Standing Committee on Railways on Demands for Grants (2022-23) pertaining to the Ministry of Railways.
- (5) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the Recommendations/Observations contained in the 144th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/ Observations contained in the 139th Report of the Committee on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Ministry of Commerce and Industry.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 146th Report of the Department-related Parliamentary Standing Committee on Commerce on

"Impact of Banking Misappropriation on Trade and Industry" pertaining to the Ministry of Commerce and Industry.

- (iii) the status of implementation of the Recommendations/Observations contained in the 151st Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 146th Report of the Committee on "Impact of Banking Misappropriation on Trade and Industry" pertaining to the Ministry of Commerce and Industry.
- (4) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 166th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 160th Report of the Committee on Demands for Grants (2021-22) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (5) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 26th Report of the Standing Committee on Communications and Information Technology on "Suspension of Telecom Services/Internet and its Impact" pertaining to the Department of Telecommunications, Ministry of Communications.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

9. Matters under Rule 377

- (1) Ms. Debasree Chaudhuri raised a matter regarding establishment of Paramount Training Centre of SAI at Raiganj, West Bengal.
- (2) Dr. Ramapati Ram Tripathi raised a matter regarding stoppage of various trains at Tariasujan railway station in Uttar Pradesh.
- (3) Shri Suresh Pujari raised a matter regarding increasing number of Kidney diseases in Deogharh district of Odisha.
- (4) Shri Rajendra Agrawal raised a matter regarding screening of contents of commercial advertisements.
- (5) Dr. Sanghamitra Maurya raised a matter regarding need to celebrate 3rd January, the birth anniversary of Savitribai Phule as Women Teachers' Day.
- (6) Shri Pradeep Kumar Singh raised a matter regarding release of funds for Kosi-Mechi Interlinking Project in Bihar.
- (7) Shri Gopal Chinayya Shetty raised a matter regarding augmentation of healthcare facilities to fight Covid-10 Pandemic and to set up a mechanism to check the exorbitant fees charged by private hospitals.
- (8) Dr. Sanjay Jaiswal raised a matter regarding Revival of Raxaul Airport.
- (9) Shri Ravindra Kushawaha raised a matter regarding Regarding setting up of a solar power plant in Salempur Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Lalubhai B. Patel raised a matter regarding release of captured fishermen by Pakistani authorities.
- (11) Shri Ravi Kishan raised a matter regarding need for introduction of Shatabdi/superfast chair car train between Gorakhpur and Prayagraj.
- (12) Shri Chunni Lal Sahu raised a matter regarding reconstruction of embankment on Pairi river and payment of compensation of farmers for loss of crops caused by heavy rain in Mahasamund parliamentary constituency, Chhattisgarh.
- (13) Shri Dushyant Singh raised a matter regarding Extension of New Delhi-Sogaria Express train to Baran Railway Station.
- (14) Shri N. Reddeppa raised a matter regarding Completion of Rail Over Bridges (RoBs) and Rail Under Bridges (Rubs) in Andhra Pradesh.

- (15) Prof. Saugata Roy raised a matter regarding Agnipath Scheme.
- (16) Shri Rajendra Dhedya Gavit raised a matter regarding early construction of Metro Corridor No. -13 from Shivaji Chowk (Mira Road) to Virar (DPR UP).
- (17) Shri Chandeshwar Prasad raised a matter regarding establishment of Jharna-Naudiha halt station in Bakhtiyarpur-Rajgir-Gaya Railway Section.
- (18) Shri Chandra Sekhar Sahu raised a matter regarding release of MNREGS funds for Odisha.
- (19) Shri Ram Shiromani Verma raised a matter regarding construction of hostels for students of Jawahar Navodaya Vidyalayas in Shrawasti and Balrampur districts in Uttar Pradesh and deployment of adequate staff in Kendriya Vidyalayas in the districts.
- (20) Shri Vallabbhaneni Balashowry raised a matter regarding accounting of water share of Andhra Pradesh by Krishna River Management Board.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K. Muraleedharan regarding grant of benefit of pension under the Central Civil Services Pension Rules (1972) to employees of Jawahar Navodaya Vidyalayas who joined services prior to 1.1.2004.
- (2) Dr. Mohammad Jawed regarding measures to tackle the problem of migration from Seemanchal region of Bihar.
- (3) Shri (Adv.) Dean Kuriakose regarding statutory mechanism for compensation to victims of wildlife attacks.
- (4) Shri A.K.P. Chinraj regarding bookings in trains from Chennai Central to Rasipuram and train No. 17235/36.
- (5) Shri P.R. Natarajan regarding Angipath scheme.
- (6) Shri N.K. Premachandran regarding establishment of a campus of National Institute of Disaster Management or campus of Forensic Science University in the land owned by NTC in Parvathy Mills Limited, Kollam.

***10. Submission by Members**

The following members made submission regarding withdrawal of suspension of members from the sittings of the Lok Sabha:-

1. Smt. Supriya Sule
2. Shri Sudip Bandyopadhyay
3. Shri A. Raja

**Shri Pralhad Joshi responded.

#3.23 P.M.

11. Government Bill – Passed

The National Anti-Doping Bill, 2021

Time Allotted: 4 Hrs.
Time Taken: 3 Hrs. 25 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur.

The following members took part in the debate:-

1. Shri Manoj Kumar Tiwari
2. Shri Rahul Ramesh Shewale
3. Prof. Sougata Ray
4. Shri Chandeshwar Prasad
5. Shri Bhartruhari Mahtab
6. Shri Shyam Singh Yadav
7. Shri P. Ravindhranath
8. Shri Bheemrao Baswanthrao Patil
9. Smt. Supriya Sule
10. Col. Rajyavardhan Singh Rathore

*From 2.08 P.M. to 2.13 P.M.

** Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

#From 2.47 P.M. to 3.23 P.M., Members raised matters of urgent public importance.

11. Shri Prasun Banerjee
12. Shri Sri Krishna Devarayalu Lavu
13. Shri Kinjarapu Ram Mohan Naidu
14. Smt. Navneet Ravi Rana
15. Smt. Aparajita Sarangi
16. Shri Anubhav Mohanty
17. Kunwar Danish Ali
18. Shri Ravi Kishan Shukla

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clauses 18 to 21 were adopted.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted.

Clause 29 was adopted, as amended.

Clause 30 was adopted, as amended.

Clause 31 was adopted, as amended.

Clauses 32 to 34 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill, as amended, was passed.

6.48 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 28th July, 2022.)

UTPAL KUMAR SINGH
Secretary General